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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A.NO. 394 OF 2013  
Cuttack this the 1<sup>st</sup> day of July, 2013

CORAM

HON'BLE SHRI R.C.MISRA, MEMBER(A)

Shri Umesh Chandra Mallick, aged about 32 years, S/o. late Kailash Chandra Mallick, At/PO-Ratnagiri, Dist-Jajpur, at present working as a Casual Worker at Ratnagiri, Archaeological Survey of India site (Horticulture Division-IV), At/PO-Ratnagiri, Dist-Jajpur, Odisha

...Applicant

By Advocate(s)-Mr.B.P.B.Bahali

-VERSUS-

1. Union of India represented through  
The Secretary, Ministry of Culture, Govt. of India, Shastri Bhawan, New Delhi-110 001
2. Director General, Archaeological Survey of India, Janpath, New Delhi-110 011
3. Chief Horticulturist, Archaeological Survey of India, Eastern Gate, Taj Mahal, Agra-282 001, Utter Pradesh
4. Dy. Superintending Horticulturist, Archaeological Survey of India, Division-IV, Satyanagar, Bhubaneswar-07, Dist-Khurda, Odisha

...Respondents

By Advocate(s)-Mr.L.Jena



ORDER(Oral)HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Shri B.P.B.Bahali, learned counsel for the applicant and Shri L.Jena, learned Addl.Standing Counsel, on whom a copy of this O.A. has been served, appearing for the Respondents.

2. In this Original Application, the applicant has come to the Tribunal for a direction to be issued to Respondent No.2, i.e., Director General, Archaeological Survey of India for conferring 1/30<sup>th</sup> status on him, who is at present a Casual Worker at Ratnagiri, Archaeological Survey of India site (Horticulture Division-IV).

3. It was submitted that the applicant has made a representation to Respondent No.2 on 4.1.2013 making the prayer as aforesaid. Copy of this representation is placed at Annexure-A/2 of the O.A.

4. After hearing both the learned counsels and without going into the merit of this matter, I direct Respondent No.2, i.e., Director General, Archaeological Survey of India, New Delhi to consider and dispose of the representation (Annexure-A/2 of the O.A.), if it is pending at his level, and communicate the decision thereon to the applicant through a reasoned and speaking order, within a period of sixty days from the date of receipt of this order.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.



6. Send a copy of this order along with paper book of the O.A. to Respondents

No. 2 and 4 by Speed Post at the cost of the applicant, for which Shri Bahali  
undertakes to file the postal requisites by 26.6.2013 *R*

Free copy of this order be made over to the learned counsel for both the  
sides.

  
(R.C.MISRA)  
MEMBER(A)  
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